



**Government of Jammu and Kashmir**  
**Housing and Urban Development Department**  
*Civil Secretariat, Jammu*

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**NOTIFICATION**

**Jammu, the 27<sup>th</sup> January, 2026**

**S.O. 18** :Whereas, vide notification S.O. 258 of 2024 dated 18<sup>th</sup> April, 2024, the amendments proposed in the Jammu and Kashmir Municipal Election, Rules, 2003 were published for inviting objections/ suggestions from the General Public/ Stakeholders within a period of 15 days; and

Whereas, no objection/ suggestions was received within the stipulated period of time;

Now, therefore, in exercise of powers conferred by section 305 read with section 280 of the Jammu and Kashmir Municipal Act, 2000, the Government, in consultation with the State Election Commission, hereby directs that the following amendments shall be made in the Jammu and Kashmir Municipal Election Rules, 2003; namely:-

**1. In rule 21;**

- (i) in sub-rule (2), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.
- (ii) in sub-rule (3), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.
- (iii) in second proviso to sub-rule (4), for the words and sign "Scheduled Caste/Scheduled Tribe", the words and sign "Scheduled Caste/Scheduled Tribe/Other Backward Classes" shall be substituted.

- 2. For the words "Chief Electoral Officer" wherever appearing in the rules, the words "State Election Commission" shall be substituted with necessary grammatical variations.**

***By Order of the Government of Jammu & Kashmir.***

Sd/-

**(Mandeep Kaur) IAS**

Commissioner/Secretary to the Government

No. HUD-LSG0JMC/6/2021-Part(2) (E- 7313659)

Dated: 27-01-2026

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Additional Chief Secretary to the Hon'ble Chief Minister.
3. Director General of Police, J&K.

4. All Principal Secretaries to the Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
6. Joint Secretary (Jammu, Kashmir and Ladakh), Ministry of Home Affairs, Government of India.
7. Chief Electoral Officer, J&K.
8. All Commissioner/Secretaries to the Government.
9. Divisional Commissioner, Jammu/Kashmir.
10. Principal Resident Commissioner, J&K Government, New Delhi.
11. Chairperson, J&K Special Tribunal.
12. Director, J&K Institute of Management, Public Administration and Rural Development.
13. Secretary, J&K Public Service Commission.
14. All Heads of Department/Managing Directors.
15. All Deputy Commissioners.
16. Director Estates, Kashmir/Jammu.
17. Director, Archives, Archaeology and Museums, J&K.
18. Director Information, J&K.
19. Secretary, J&K Service Selection Board/BOPEE.
20. Secretary, J&K Legislative Assembly.
21. OSD/Private Secretary to Hon'ble Chief Minister.
22. General Manager, Government Press, Srinagar/Jammu for publication in the Government Gazette.
23. Private Secretary to Hon'ble Deputy Chief Minister.
24. Private Secretary to Chief Secretary, J&K.
25. Private Secretaries to all Hon'ble Ministers.
26. Private Secretary to Advisor to Hon'ble Chief Minister.
27. Private Secretary to Commissioner/Secretary to the Government, Housing & Urban Development Department.
28. Incharge Website, Housing & Urban Development Department.
29. E-Office file.

*Ridhi*  
27/01/2026

(Ridhima Sharma) JKAS

Under Secretary to the Government